

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 357/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL**

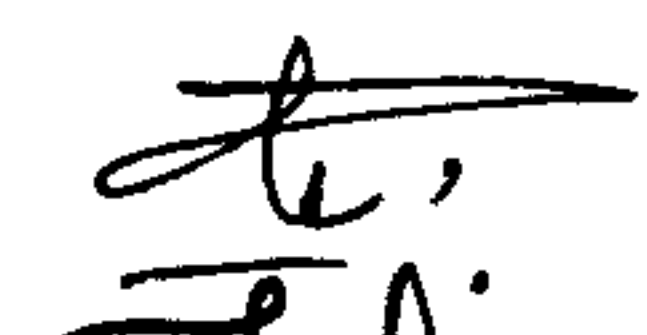
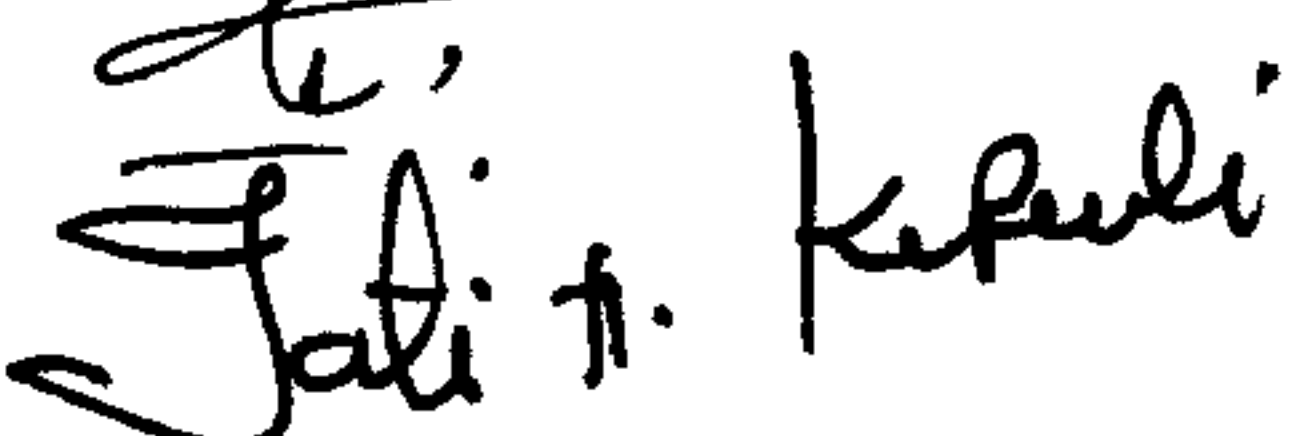
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.07.2019**

Name of the Company: Fonty Supply Chain Solutions Pvt. Ltd.

V/s.

Iscon Balaji Foods Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dew D. Patel	Advocate	Petitioner	
2.	JATIN KAPADIA	PCS	Respondent	

**ORDER**


The Parties are represented through their respective Learned Counsel/PCS(s).


Learned Counsel appearing for the Petitioner filed a pursis informing that the matter has been settled out of Court, hence the Operational Creditor has received Rs. 8,35,090/- from the corporate debtor Company as full and final settlement amount of its claim, in support of this the corporate debtor also filed an Affidavit confirming above stated facts.

Therefore, in our view, nothing survives in the present IB petition.

Accordingly, the **CP(IB) 357 /2019** is dismissed as withdrawn and settled out of Court.

No order as to costs.

  
[PRASANTA KUMAR MOHANTY]  
MEMBER (TECHNICAL)

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER (JUDICIAL)

Dated this the 29th day of July, 2019.